

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO.103
TO BE ANSWERED ON 16.11.2016**

IMPLEMENTATION OF CHILD LABOUR LAWS

†103. SHRI HARIVANSH :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the basis on which Labour Department of US has threatened to include India in the category of those countries where child labour is still prevalent;**
- (b) the measures taken to implement child labour laws effectively in the country; and**
- (c) whether child labour is still prevailing in some areas, if so, the number of such complaints received and State-wise data thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): As per the information received from the Department of Commerce, the Labour Department of US had indicated to include Indian Carpets in the category of forced child labour on the basis of the report titled "Tainted Carpets – Slavery and Child Labour in India's Handmade Carpet Sector 2014". However, subsequent to efforts from Indian side, US Department of Labour has decided in October, 2016 not to include Indian Carpets in the EO 13126 list of Products made with forced or indentured child labour.

(b): Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The Amendment Act completely prohibits the employment of children below 14 years. The amendment also prohibits the employment of adolescents in the age group of 14 to 18 years in hazardous occupations and processes and regulates their working conditions where they are not prohibited. The amendment also provides stricter punishment for employers for violation of the Act and making the offence of employing any child or adolescent in contravention of the Act by an employer as cognizable.

Contd..2/-

In order to achieve effective enforcement of the provisions of the Act, the amendment empowers the appropriate Government to confer such powers and impose such duties on a District Magistrate as may be necessary. Further, the State Action Plan has been circulated to all the States/UTs for ensuring effective implementation of the Act.

(c): As per Census 2011, there are 43.53 lakh main workers in the age group of 5-14 years in the country. The State-wise details of the main workers is given at Annexure.

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ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF RAJYA SABHA UN-STARRED QUESTION NO.103 FOR 16.11.2016 BY SHRI HARIVANSH, HON'BLE MP REGARDING IMPLEMENTATION OF CHILD LABOUR LAWS.

State wise details of main workers in the age group of 5-14 years as per Census 2011:

Sl. No.	Name of State/UT	No. of main workers in the age group of 5-14 years
1.	Andaman & Nicobar Island	999
2.	Andhra Pradesh **	404851
3.	Arunachal Pradesh	5766
4.	Assam	99512
5.	Bihar	451590
6.	Chandigarh U.T.	3135
7.	Chhattisgarh	63884
8.	Dadra & Nagar H.	1054
9.	Daman & Diu U.T.	774
10.	Delhi U.T.	26473
11.	Goa	6920
12.	Gujarat	250318
13.	Haryana	53492
14.	Himachal Pradesh	15001
15.	Jammu & Kashmir	25528
16.	Jharkhand	90996
17.	Karnataka	249432
18.	Kerala	21757
19.	Lakshadweep UT	28
20.	Madhya Pradesh	286310
21.	Maharashtra	496916
22.	Manipur	11805
23.	Meghalaya	18839
24.	Mizoram	2793
25.	Nagaland	11062
26.	Odisha	92087
27.	Puducherry U.T.	1421
28.	Punjab	90353
29.	Rajasthan	252338
30.	Sikkim	2704
31.	Tamil Nadu	151437
32.	Tripura	4998
33.	Uttar Pradesh	896301
34.	Uttarakhand	28098
35.	West Bengal	234275
	Total	4353247

** Including Telangana.
